

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4942  
ANSWERED ON:23.12.2014  
ILLEGAL MANUFACTURING OF WEAPONS  
Mukherjee Shri Abhijit

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether illegal manufacturing of weapons have been reported in the country;
- (b) if so, the details of illegal weapons seized/ confiscated and persons arrested for involvement in the said activities by the State Police and the Central authorities during each of the last three years and the current year, State-wise;
- (c) the action taken against the guilty persons along with the details of the directives issued by the Government to the States and the Police Departments in this regard; and
- (d) the other measures taken by the Union Government to check such activities in the country?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a): Yes, Madam some instances of illegal manufacturing of weapon have been reported from different parts of the country.
- (b): The details of weapons seized/ confiscated during 2011 – 2014(up to August), State – wise is enclosed as Annexure 'A'.
- (c) & (d): The details of persons arrested and action taken thereon for illegal transactions of weapons is not centrally maintained. However, 17 persons have been arrested by Govt. of NCT of Delhi, which are under trial. The Arms Act, 1959 has elaborate regulatory provisions, under Section 19 to 25 of the Act, to curb illegal trade in firearms. Under the Act, in addition to the State Police Authorities, personnel of Central Armed Police Forces have been empowered to search and seize arms, illegally held/ traded by any person.